

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-320
IB-2755/ND/2019

IN THE MATTER OF:

M/s Magazon Dock Ltd

Vs

M/s Dredging Corporation of India

....Applicant

....Respondent

SECTION

Under Section-9 of IBC, 2016

Order delivered on 22.01.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Ruhini Dey, Adv. Yamunah, Adv. S Ravishankar

For the Respondent

: Adv. V SEshagiri, Adv. Kamana

ORDER

Ld. Counsels for both the parties have put in appearance. Ld. Counsel for the CD submitted that he has filed reply through e-filing with the registry and undertakes to file hard copy of the same within two days. Copy of the same has been served to the Ld. Opposite counsel. Ld. Counsel for the petitioner seeks two weeks' time to file rejoinder to the same. Let the same be filed after serving an advance copy of the same to the Ld. Counsel for the CD. List the case for 07.02.2020.

sd/-

(K.K. VOHRA)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

(Lalit)